

Through FAX

(J.H.C. Sch. 1-7)

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From:
Anil Kumar Choudhary,
Registrar General,
High Court of Jharkhand
Ranchi

File No. XXII(6)/NJA/1/2016-17/Apptt.
Letter No. _____/Apptt.
Dated: _____

To,
Prof. (Dr.) Manoj Kumar Sinha,
The Director, Indian Law Institute,
Bhagwandas Road, Opp. Supreme Court of India,
New Delhi – 110001.

Sub: - Regarding nomination of on Ld. Sessions Judge and one Ld. Sr. Judicial Magistrate for attending one day Judicial Consultation on Bail related issues scheduled to be held in the Plenary Hall of the Indian Law Institute, New Delhi on 21 January, 2017.

Sir,

While referring the letter dated 02.01.2017 of Hon'ble Mr. Dr. Justice B.S. Chauhan, Former Judge, Supreme Court of India, Chairman, Law Commission of India on the subject referred above, I am directed to inform that the Court has been pleased to **nominate** Sri Ambuj Nath, Principal District & Sessions Judge, Dhanbad and Sri Manish, Chief Judicial Magistrate, Gumla to participate and share their views and experience during **one day Judicial Consultation on Bail related issues** scheduled to be held in **the Plenary Hall of the Indian Law Institute**, Bhagwandas Road, Opp. Supreme Court of India, New Delhi – 110001 on 21st January, 2017 at 09.30 AM.

The name, designations & contact details with e-mail address of nominated officers are given here under:-

Name/Designation & contact details with e-mail address of Officer/nominee

(iii) **Sri Ambuj Nath**, Principal District & Sessions Judge, Dhanbad,
Postal Address: Civil Courts, Dhanbad, Jharkhand, Pin - 826001
Telephone No. 0326 – 2311650
FAX No. 0326 – 2311689
Mobile No.: **09431126026**
E-mail ID: **nathambuj@gmail.com**

(iv) **Sri Manish**, Chief Judicial Magistrate, Gumla
Postal Address: Civil Courts, Gumla, Jharkhand, Pin – 835207
Telephone No. 06524 – 224866
Fax No. 06524 – 223149
Mobile No.: **09431326389**
E-mail ID: **manishjjs@gmail.com**

This is for kind information and needful.

Encl. – As above (01 sheet).

Yours faithfully,
Sd/- A.K. Choudhary
Registrar General

Memo No. 61 / Apptt.

Ranchi dated the 10.1.17

Copy forwarded to Sri Ambuj Nath, Principal District & Sessions Judge, Dhanbad & Sri Manish, Chief Judicial Magistrate, Gumla with necessary permission to leave the Headquarters for aforesaid consultation programme and with an advice to correspond with their respective State Guest Houses in Delhi for accommodation / the Director, Judicial Academy Jharkhand / the C.P.C., e-Courts Project, J.H.C., Ranchi for getting uploaded the letter on this Court's website.

Encl. – As above (01 sheet).


10.01.17
Registrar General

डा. न्यायमूर्ति बलबीर सिंह चौहान
 पूर्व न्यायाधीश, सर्वोच्च न्यायालय
 अध्यक्ष
 भारत का विधि आयोग
 भारत सरकार
 हिन्दुस्तान टाइम्स हाउस
 कस्तूरबा गान्धी मार्ग, नई दिल्ली-110 001
 दूरभाष : 23736758, फैक्स : 23355741



सत्यमेव जयते

Dr. Justice B.S. Chauhan
 Former Judge, Supreme Court of India
 Chairman
 Law Commission of India
 Government of India
 Hindustan Times House
 K.G. Marg, New Delhi-110 001
 Telephone : 23736758, Fax: 23355741

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 5/1/17

5/1/17
 02 January 2017

Dear Brother,

One of the mandates of the Twenty-First Law Commission of India is to study the issues relating to bail, as provided under the Code of Criminal Procedure, 1973 (Cr.PC). In this regard, the Commission has been asked by the Government to suggest necessary changes to the existing provisions of Cr.PC. In the process of its study, the Commission has consulted the police officers and the directors general of prosecution of the various States.

The Commission feels it necessary to consult the Judicial Officers as well in the matter as it is they who handle bail matters at the grassroots level. With this in mind, the Commission, in association with the Indian Law Institute, is organizing a one day Judicial Consultation on Bail related issues. The Consultation is designed to understand the difficulties faced by the Judicial Officers in bail related matters, so that suitable amendments, wherever necessary, to the Cr.PC could be recommended. The Commission has also identified certain areas and highlighted some issues which would be shared during the course of Consultation. The participants will be addressed by eminent speakers.

I would request you to kindly nominate one Ld. Sessions Judge and one Ld. Sr. Judicial Magistrate under your administrative control to participate and share their views and experience during the Consultation which is to be held on 21 January 2017, at 09.30 am in the Plenary Hall of the Indian Law Institute, Bhagwandas Road, Opp. Supreme Court of India, New Delhi - 110 001. The nominated Judicial Officers may be advised to correspond with their respective State Guest Houses in Delhi for accommodation. The names, designations and contact details along with email addresses of the nominated officers may kindly be communicated to Prof. (Dr.) Manoj Kumar Sinha, Director, Indian Law Institute at director@ili.ac.in for further action.

Yours sincerely,

With regards,

B. Chauhan

[Dr. Justice B S Chauhan]

Hon'ble Justice Mr. P K Mohanty
 Chief Justice
 High Court of Jharkhand
 Ranchi - 834033